

# Karnataka Shops And Commercial Establishments (Amendment) Act, 2001

## 11 of 2001

[10 April 2001]

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An Act further to amend the Karnataka Shops and Commercial Establishments Act, 1961. Whereas, it is expedient further to amend the Karnataka Shops and Commercial Establishments Act, 1961 (Karnataka Act 8 of 1962) for the purposes hereinafter appearing; Be it enacted by the Karnataka State Legislature in the fifty-second year of the Republic of India, as follows:-

## 1. Short Title And Commencement :-

(1) This Act may be called the Karnataka Shops and Commercial Establishments (Amendment) Act, 2001.

(2) It shall come into force on such 1[date] as the State Government may, by notification, appoint.

1. The Act has come into force w.e.f. 1 -6-2001 vide Notification NO. LD 188 LET 99 (P) dated 1-6-2001.

## 2. Amendment Of Section 3 :-

I n section 3 of the Karnataka Shops and Commercial Establishments Act, 1961 (Karnataka Act 8 of 1962), in sub-section (2), after clause (p), the following clauses shall be inserted, namely:-

"(q) Information Technology Establishments;

(r) Information Technology enabling services or establishments;

(s) Bio-Technology and Research Centres or establishments of epidemic and other diseases"